

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per Section 357A of Cr. P.C., every State Government in co-ordination with the Central Government shall prepare a Victim Compensation Scheme (VCS) for providing funds for the purpose of compensation to the victim or his/her dependents who have suffered loss or injury as a result of the crime and who require rehabilitation. All States/UTs have notified their VCS, which include compensation to rape victims. Under the Central Victim Compensation Fund (CVCF) scheme, financial assistance of ₹ 200 crore from Nirbhaya Fund has been released to all the States/UTs as an one time grant in 2016-17 to support their respective Victim Compensation Schemes, the guidelines and fund released to States are available in this Ministry's website [www.mha.nic.in](http://www.mha.nic.in).

#### **Scanners at LoC Trade Facilitation Centres**

2009. SHRI ANAND SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is delay on crucial acquisition of scanners at LoC trade facilitation centres in Kashmir;

(b) if so, the reasons for the delay; and

(c) the measures taken by Government to check for weapons and other illegal items being bartered along the border?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Full Body Truck Scanners (FBTS) involve high end technology which require extensive technical evaluation for finalization of Qualitative Requirements (QRs) as well for examining bids by various specialist agencies. The infrastructure for installation of FBTS also involves elaborate civil work including clearance of soil reports etc. Also, No Objection Certificate (NOC) from Atomic Energy Regulatory Board (AERB) and Baba Atomic Regulatory Centre (BARC) is required in view of the technology that involves radiations. Hence, though the global tender was floated on 26th February, 2015, price bid could only be opened on 26th July, 2016. Contract would be awarded on completion of all requisite formalities. Hence, it cannot be said that delay has occurred in this matter.

(c) Standard Operating Procedure (SoP) and Guidelines have been issued from time to time to regulate and mitigate the security concerns in the Cross LoC Trade.